

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

R.A.NO.61/96 in O.A.No.1900/95

Hon'ble Shri B.C.Saksena, Vice-Chairman(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 2nd day of July 1996

Jag Mohan Bhandari
s/o Late Shri R.S.D.Bhandari
aged about 48 years
r/o House No.7, T-Block
Shukker Bazar,
Uttam Nagar
New Delhi - 110 059. ... Applicant

Versus

Union of India through

1. The Secretary(Def)
Ministry of Defence
Govt. of India
South Block
D.H.Q. Post Office
New Delhi - 110 011.
2. The Secretary
Department of Defence Production & Supplies
Govt. of India
South Block
DHQ Post Office
New Delhi 110 001.
3. Shri S.K.Mukhopadhyay
Director
SAG Level-II
Dte. of Quality Assurance (DGQA)
Room No.53
G-Block, DHQ Post Office
New Delhi 110 011. ... Respondents

O R D E R (By Circulation)

Hon'ble Shri R.K.Ahooja, Member(A)

This Review Application has been filed by the applicant in respect of the order dated 8.2.1996 passed in OA No.1900/95. In that order the plea of the applicant for payment of an honorarium with interest was rejected. The claim of the applicant was that he had been promised by his superior the said honorarium for reconstructing a lost Service Book, which Task he had completed within the prescribed time. It was concluded in the order that the applicant had not been able to establish ^{That} the work of completing service books lay outside the

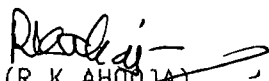
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routine functions of ministerial staff, and that prior permission of the competent authority had been obtained as required under the rules.

2. A review is sought now of the above mentioned order on the ground that the petitioner had been paid honorarium in similar routine administrative works and the recommendations of the Assistant Director in such cases had been accepted by the competent authority. It is also sought to be established that the decision of the superior officer to promise the payment of honorarium was within the parameters of the service rules and the refusal to grant the same was an act of arbitrariness.

3. We have carefully perused the Review Application but find it totally without any merit. No patent error of fact or law has been pointed out in the Review Application, and all that is sought to be established is that the interpretation of rules reached by the Tribunal in the impugned order was wrong. The proper course in such cases is to go in appeal and not to seek a review. The mere fact of the applicant having been granted honorarium in similar other cases does not vest him with right to obtain such dispensation in all cases, unless it can be shown that this right is conferred through some provision of statutory rules, Govt. orders or instructions. This is clearly not the case here. We have therefore, no hesitation in summarily rejecting the Review Application without any further discussion.


(R.K. AHUJA)
MEMBER (A)


(B.C. SAKSENA)
VICE-CHAIRMAN (J)

/RAO/